

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 26.11.96

OA 334/96

1. Jagdish Ram, Sweeper, Air Force School, Lalgarh Palace, Bikaner.
2. Krishna wife of Shri Jagdish Ram, Sweeper Air Force School, Lalgarh Palace, Bikaner.

... Applicants

Versus

1. Union of India through Secretary, Government of India, Ministry of Defence, New Delhi.
2. Station Commander, 263 S.U., Air Force Station, Bikaner.
3. Sqrdn. Leader, Airforce Station, Bikaner.
4. Principal, Air Force School, Lalgarh Palace, Bikaner.

... Respondents

For the Applicants ... Mr. Mukesh Vyas

For the Respondents ...

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. S.C. VAISH, ADMINISTRATIVE MEMBER

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, Jagdish Ram and his wife Smt. Krishna, in this application u/s 19 of the Administrative Tribunals Act, 1985, have prayed for a direction to the respondents to grant them the regular pay scale of the post of Sweeper with other allowances as per rules with effect from the date of their initial appointment.

2. We have heard the learned counsel for the applicants and have gone through the records of the case.

3. Applicant No.1 was initially appointed as a Sweeper on 21.9.87. Applicant No.2 was appointed on 20.10.87. Both were appointed at fixed monthly pay. Both the applicants have already been granted the regular pay scale of the post w.e.f. 1.9.95. Their grievance is that the regular pay scale should have been granted to them with effect from the date of their initial appointment. The applicants have already made representations through their counsel to the concerned authority for redressal of their grievance. The learned counsel for the applicants, instead of pressing this application on merits, wants the representation dated 10.1.96, a/c to Chukre Ann.A-4, to be disposed of by the concerned authorities through a speaking

(2)

order.

4. In the circumstances, we dispose of this OA, at the stage of admission, with a direction to the respondents to examine the representation of the applicants dated 10.1.96, at Ann.A-4, and pass a reasoned order thereon within a period of one month from the date of receipt of a copy of this order. If the applicants are aggrieved by the decision taken on their representation, they may file a fresh OA.

*svml*

(S.C.VAISH)

ADMINISTRATIVE MEMBER

*GK*

(GOPAL KRISHNA)

VICE CHAIRMAN

VK

Part II and III destroyed  
in my presence on 26/2/63  
under the supervision of  
section officer ( ) as per  
order dated 9/3/2002

Section officer (Record)

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Received (Copy)

M  
28/11/96

(Muhammad)

Copy of order dated

26.11.96. Owing with

Copy of OWT with Annexes.

Send to R-1 to Ry

By Registered Post ride

No 542 to 45

dated 16/11/96

Copy  
12.12.96